

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-90/99
MA-82/99
MA-83/99

(6)

New Delhi this the 8th day of March, 2000.

Hon'ble Dr. A. Vedavalli, Member(J)

1. Sh. Vijaypal,
S/o Sh. Chhatter Pal,
R/o Q.No. A136,
GTB Hospital Campus,
Delhi-95.
2. Sh. Brijpal Singh,
S/o Sh. Hori Singh,
R/o Q.No. A 136,
GTB Hospital Campus,
Shahdra, Delhi-95. Applicants

(through Sh. Surinder Singh, proxy for Sh. B.S.
Mainee, Advocate)

versus

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divl. Railway Manager,
Northern Railway,
Moradabad.
3. The Chief Medical Supdt.,
Northern Railway,
Moradabad. Respondents

(through Sh. Gajender Giri, proxy for Sh. R.L.
Dhawan, Advocate)

ORDER(ORAL)

Learned counsel for the applicants was not present on 07.03.2000 and an adjournment was sought by the learned proxy counsel on that date. Today also, learned counsel for the applicant is not present and the learned proxy counsel appearing on his behalf seeks an adjournment which is not accepted. In the circumstances, it appears that the

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applicants are not interested in pursuing the case further. Accordingly, the O.A. as well as both the MAs are dismissed for default and non-prosecution.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

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